SI. No.	Name of the State	Loan sanctioned (Rs. in crores)		
		88-89	89-90	90-91
26.	A & N Isiands	0.44	0.47	0.63
27.	Chandigarh	5.11	1.93	8.70
28.	Delhi	11.12	0.21	0.54
29.	Dadra & N.H.		-	-
30.	Pondicherry	0.78	2.97	-
31.	Lakshdweep	-	-	-
	Total	547.09	822.37	1270.71

HUDCO has sanctioned since inception 17.69 lakhs dwelling units in urban areas.

[English]

## Working Group on Consumers Protection Act, 1986

951. SHRI V. SBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether the Working Group which has examined the working of Consumers Protection Act, 1986 has submitted its recommendations;

(b) whether the Government have taken any decision to correct the deficiencies that have been observed in the implementation of Consumers Protection Act, 1986; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUD-DIN AHMED): (a) No, Sir. (b) and (c). Sometime back, certain procedural deficiencies regarding the quorum of the National Consumer Disputes Redressal Commission/State Consumer Disputes Redressal Commissions/District Consumer Disputes Redressal Forums were brought to the notice of the Central Government. These deficiencies were removed by promulgating the Consumer Protection (Amendment) Ordinance, 1991 which has since been replaced by the Consumer Protection (Amendment) Act, 1991.

## Committee to Review the Gadgil Formula

952. SHRI M.V.V.S. MURTHY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the composition and terms of reference of the Committee headed by Shri Pranab Mukherjee to review the Gadgil formula for Central assistance to States;

(b) whether the committee has submitted its report; and

(c) if so, the recommendations made by the Committee?